

SD. No. 65/2022

NATIONAL COMPANY LAW TRIBUNAL

JAIPUR BENCH

(through web-based video conferencing platform)

Item No. 104

CP No. (IB)- 287/7/JPR/2019

Under Section 7 of IBC, 2016

In the matter of:

Saptgiri Commodity Pvt. Ltd.

...Financial Creditor

Versus

Prayag Polytech Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor	:	Bhrigu Sharma, Adv.
For the Corporate Debtor	:	Virender Ganda, Sr. Adv. Vipul Ganda, Adv. Karan Pratap Singh, Adv. Amodini Raina, Adv.

ORDER

IA No. 157/JPR/2022:

Heard Mr. Bhrigu Sharma, Adv. for the Petitioner/ Financial Creditor. Mr. Vipul Ganda, Adv. appearing on behalf of the Respondent/ Corporate Debtor submits that a settlement agreement has been filed by way of E-filing No. 0811101002502022 dated 29.03.2022. It has been agreed that Respondent/ Corporate Debtor will pay Rs. 25,00,000/- to the Financial Creditor and entire amount has been paid to the Financial Creditor. Mr. Bhrigu Sharma, Adv. acknowledges the receipt and seeks to withdraw the application. Permission

Sd-

Sd-



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[Signature]
**Assistant Registrar
National Company Law Tribunal
Jaipur**

granted. CP No. (IB)- 287/7/JPR/2019 is dismissed as withdrawn in terms of settlement agreement.

CP No. (IB)- 287/7/JPR/2019:

In view of the order passed in IA No. 157/JPR/2022, the instant CP is dismissed as withdrawn.

Sd-

(Deep Chandra Joshi)
Judicial Member

Sd-

(Raghu Nayyar)
Technical Member

March 30, 2022
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Assistant Registrar
National Company Law Tribunal
Jaipur